

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 4
EXCISE APPEAL NO. 12853 OF 2018**

[Arising out of Order-in-Original/Appeal No CCESA-SRT-APPEALS-PS-173-182-2018-19 dated 24.07.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Braco Electricals India Pvt Ltd

...Appellant

Braco House, Plot No. 81, Chene Village, Po-mira Bhayandar,
Thane, Maharashtra- 401104

VERSUS

C.C.E. & S.T.-Surat-i

...Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,Gujarat-395001

Appearance:

Present for the Appellant :Shri Anil Gidwani, Consultant

Present for the Respondent: Ms. Sunita Menon, Superintendent (AR)

CORAM: HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Final ORDER No. 12646/2024

Date of Hearing/Decision : **08/11/2024**

C.L.MAHAR

The Appellant vide their letter dated 05.11.2024 has informed that they have filed for the settlement of dispute with the department under the SLDRS Scheme and same has been accepted and SVLDRS - 4 form has already been issued. In view of above facts the matter is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(C. L. MAHAR)
MEMBER (TECHNICAL)**

AD